

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
16-04-2024 AT 10:30 AM**

CP(IB) No.13/7/HDB/2020

AND

IA(IBC) 129/2021 & IA (IBC) 514/2024 in IA(IBC) 129/2021 in

CP(IB) No.13/7/HDB/2020

u/s. 7 of IBC, 2016

IN THE MATTER OF:

State Bank of India

...Financial Creditor

AND

Simhapuri Energy Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) 514/2024 in IA(IBC) 129/2021

Learned Counsel Mr Srikanth Rathi, for applicant present physically.

Learned Counsel for Respondent No.1 present physically.

Matter passed over.

Matter called again. learned Counsel Mr Srikanth Rathi, for applicant present physically. Proof of service of notice filed as per the same Respondent Nos 1,2,3 and 8 were served. No representation for respondent nos. 2,3 and 8. Vakalat not filed. Counter not filed. Hence, Respondent Nos 2,3 and 8 set ex-parte. Notices of Respondent Nos 4,5,6 and 7 returned un-served.

Learned Counsel Mr Rajashekar Rao Selavaji, present and stated that he has been instructed to appear on behalf of Respondent No.1.

Issue notice by way of publication to Respondent Nos.4,5,6 and 7 be carried out in English and in vernacular language newspapers having wide circulation in the area where these respondents are residing taken within 10 days from today. Proof of Shall publication shall be filed well before next hearing date. Matter adjourned to 28.05.2024 for Vakalat and Counter of Respondent No.1 and notice by way of publication to Respondent Nos 4,5,6 and 7.

IA(IBC) 129/2021

Matter adjourned to 28.05.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)